

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

MAIN CASE No: W.P.No. of 2026 (WP SR No.38183 of 2026)

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
01	11.09.2026	<u>SRS,J</u> This matter has been allotted by the Hon'ble the Chief Justice by way of House Motion. Heard Sri V.Sai Sri Harsha, learned counsel for the petitioner and Sri Divya Teja, learned Assistant Government Pleader for Revenue for the respondents. Learned counsel for the petitioner would submit that no notice under Section 7 of the A.P. Land Encroachment Act, 1905 was issued to the petitioner and the notice/order <i>vide</i> Rc.A1/288/2025, dated 09.09.2026 (Ex.P1) was issued to the petitioner giving 7 days time to vacate the premises. However, without waiting for 7 days period, the 4th respondent along with other officials came to the house of the petitioner and started demolishing the building. Sri Divya Teja, learned Assistant Government Pleader for Revenue for the respondents, seeks time to get instructions. Post this matter today at 2.15 P.M. In the meantime, the 4th respondent and other officials shall stop the demolition of the premises, if any, forthwith.	

		Sri Divya Teja, learned Assistant Government Pleader for Revenue for the respondents, shall inform the 4th respondent not to carry out any demolition activity till 2.15 p.m. <u>SRS,J</u> PVD	
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